The Salaries and Allowances of Deputy Minister, Punjab Act, 1956

Act 22 of 1956

Keyword(s):
House, Maintenance, Salary, Allowance, Deputy Minister

Amendment appended: 14 of 2018, 14 of 2019

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'The Salaries and Allowance of Deputy Ministers, Punjab Act, 1956

Punjab Act 22 of 1956.

Contents

<table>
<thead>
<tr>
<th>Sections</th>
<th>Pages</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Short title, extent and commencement</td>
<td>..</td>
</tr>
<tr>
<td>2. Definitions</td>
<td>..</td>
</tr>
<tr>
<td>3. Salaries of Deputy Ministers</td>
<td>..</td>
</tr>
<tr>
<td>4. Residence of Deputy Ministers</td>
<td>..</td>
</tr>
<tr>
<td>5. Conveyance Allowance</td>
<td>..</td>
</tr>
<tr>
<td>5-A. Free installation of telephone</td>
<td>..</td>
</tr>
<tr>
<td>6. Power to make rules</td>
<td>..</td>
</tr>
<tr>
<td>6-A. Salaries and allowances of Chief Parliamentary Secretary</td>
<td>..</td>
</tr>
<tr>
<td>Secretary and Parliamentary Secretary</td>
<td>..</td>
</tr>
<tr>
<td>7. Deputy Ministers not to draw salary and allowances as members of the State Legislature</td>
<td>..</td>
</tr>
<tr>
<td>8. Report</td>
<td>..</td>
</tr>
</tbody>
</table>
Punjab Act No. 22 of 1956.

[Received the assent of the Governor of Punjab on the 15th September, 1956 and was first published for general information in the Punjab Government Gazette (Extraordinary), dated the 19th September, 1956].

<table>
<thead>
<tr>
<th>Year</th>
<th>No.</th>
<th>Short title</th>
<th>Whether affected by Legislation</th>
</tr>
</thead>
</table>

An Act to provide for the salaries and allowances of Deputy Ministers in the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Seventh Year of the Republic of India as follows:

1. (1) This Act may be called the Salaries and Allowances of Deputy Ministers Punjab Act, 1956.

(2) It shall be deemed to have come into force with effect from 23rd April, 1956.

2. In this Act unless the context otherwise requires,—

(a) "House" includes the staff quarters and other buildings appurtenant thereto and the gardens thereof.

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1 For statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1956. page, 1107.
2 For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1970. page 768.
(b) "Maintenance" in relation to a house shall include the payment of local rates and taxes and charges for electricity and water.

3. There shall be paid to each Deputy Minister a salary at the rate of eight hundred rupees per mensem, exclusive of income-tax.

4. Each Deputy Minister shall be entitled (free of income-tax) throughout his term of office and for a period of fifteen days immediately thereafter to the use of a house for residence furnished and maintained by the State Government or in lieu thereof, he shall be paid such allowance not exceeding one hundred and fifty rupees per mensem as the State Government may fix.

Explanation.—The Deputy Minister shall not become liable personally for any payment in case the standard rent of the house allotted to him for residence exceeds one hundred and fifty rupees per mensem.

5. Each Deputy Minister shall be entitled to the use of a car the expenses on the maintenance and propulsion of which shall be borne by the State Government, or in lieu thereof to a conveyance allowance of three hundred rupees per mensem:

Provided that the maintenance and propulsion expenses of the State car in use by the Deputy Minister shall not be subject to the limit of three hundred rupees.

[5-A. (I) Each Deputy Minister shall be entitled to have a telephone installed at any place within his constituency or at his permanent place of residence, if such facility is available at such place at normal rates and without incurring any additional cost, as may be specified by him, and after the place of installation has been so specified, the charges for

1 Inserted by Punjab Act 5 of 1970, section 2.
first installation of, security deposit and annual rent for, such telephone shall be borne by the State Government and all other expenses such as those relating to local and outside calls shall be paid by the Deputy Minister:

Provided that the expenditure on local and outside calls incurred by a Deputy Minister in any month shall be reimbursed by the Government subject to a maximum of fifty rupees.

(2) All expenses which are payable by a Deputy Minister in relation to the telephone installed under sub-section (1) shall be paid by him directly in cash and if it is not so done, the same may be adjusted by the State Government against any amount due to him from the State Government.

6. The travelling allowance of the Deputy Ministers shall be regulated in accordance with such rules as may be framed or adopted by the State Government from time to time:

Provided that no mileage or travelling allowance shall be chargeable in respect of journeys performed in a State car.

§6 A. The Chief Parliamentary Secretary and the Parliamentary Secretary shall be entitled to the same salary, allowances, amemties and privileges as are admissible to a Deputy Minister under this Act.

7. No person in receipt of a salary or allowance under this Act shall be entitled to receive any sum out of funds provided by the State Legislature by way of salary or allowance in respect of his membership of either house of the State Legislature.

8. The Salaries and Allowances of Deputy Ministers, Punjab Ordinance, 1956, is hereby repealed.

PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 27th April, 2018

No. 15-Leg./2018.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 20th day of April, 2018, is hereby published for general information:--

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS, PUNJAB (AMENDMENT) ACT, 2018.

(Punjab Act No. 14 of 2018)

AN

ACT

further to amend the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956.

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Salaries and Allowances of Deputy Ministers, Punjab (Amendment) Act, 2018.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956, section 7-A shall be omitted.

VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

1495/04-2018/Pb. Govt. Press, S.A.S. Nagar
PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 23rd September, 2019

No.17-Leg./2019.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 12th day of September, 2019, is hereby published for general information:-

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS,

PUNJAB (AMENDMENT) ACT, 2019

(Punjab Act No. 14 of 2019)

AN
ACT

further to amend the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Salaries and Allowances of Deputy Ministers, Punjab (Amendment) Act, 2019.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956, after section 7, the following section shall be inserted, namely:-

"7-A. The free furnished house and other perquisites admissible to the Deputy Minister under this Act, shall be exclusive of income tax, which shall be payable by the State Government.".

S.K. AGGARWAL,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.